

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2004
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016


NAME OF THE PARTIES: M/s. Tresories Trades Pvt. Ltd.

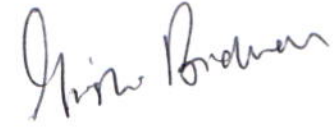
V/s.

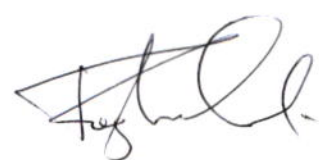
M/s. Club Cabana Recreation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 247(1A) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Adv. Teresa Daulat for Divya Shah Associates a/w Counsel Mr. Chirag Mody	Sr. Associate For Petitioner	
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2.	Ms. R.S. Bidkar Ms. Anurva Gupta i/b Hariani & Co. Adv. For Respondents 1 & 2	} Adv.	
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3.	Ms. Hemlata Jain, Mr. Rajan Gupta i/b Wadia Ghandy & Co for Respondent nos. 3 to 5	} Adv.	
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Order

T. C.P. No. 43/ 247/CLB/MB/2004

1. Both the parties are present.
2. It is informed that vide an order of Bombay High Court dated 21.11.2013 the C.P. under consideration can be heard and decided.
3. As per mutual consent of both sides matter is adjourned to 18.10.2016 for Final Hearing.
4. Let C.P. No(s). 64 and 43 to be heard together.
5. Duly communicated to both the sides. The next date of hearing is 18.10.2016.

Dated: 08.09.2016

Sd/- 21-

Shri M.K. Shrawat
Member (Judicial)